

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO.2091 OF 2003

SHARAD CHANDRA MISHRA

Appellant (s)

VERSUS

GOPAL LAL

Respondent(s)

(With office report)

With Civil Appeal No. 2092 of 2003

(With application for exemption from filing O.T. and office report)

Date: 13/12/2006 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Appellant(s)

in CA 2091/2003: Dr. I.B Gaur,Adv.

Mr. Piyush Sharma,Adv.

Mr. S.S. Nehra,Adv.

Ms. Gargi Khanna,Adv.

Ms. Harsha Vashishtha,Adv.

in CA 2092/2003: Mr. V.K.S. Chaudhary,Adv.

Mr. A.S. Pundir,Adv.

For Respondent(s) Mr. V.K.S. Chaudhary,Adv.

in CA 2091/2003: Mr. A.S. Pundir,Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel for the parties.

The appeals are dismissed.

[Alka Dudeja]

Court Master

[Om Prakash]

Court Master

[Signed order is placed on the file]

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.2091 OF 2003

Sharad Chandra Mishra

...Appellant(s)

Versus

Gopal Lal

...Respondent(s)

WITH

CIVIL APPEAL NO.2092 OF 2003

O R D E R

Heard learned counsel for the parties.

We do not find any ground to interfere with the impugned orders.

The appeals are, accordingly, dismissed.

As the suit was filed in the year 1994, the trial court is directed to take all possible steps for disposal of the same within a period of six months the receipt of copy of this order.

.J.

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[B.N. AGRAWAL]

.J.

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[P.P. NAOLEKAR]

New Delhi,
December 13, 2006.